STATEMENT

Amount of Government to Government credit received by India from Japan

(In Million dollars)

III Pla	n.	Project	Non- Project	Total
1961-63		47.75	57.25	105.00
1963-64		38.00	27.00	65.00
1964-65		35.00	25.00	60.00
1965-66	•	32.00	28.00	60.00

Post-III Plan Period		Non- project	Debt relief	Total
1966-67		42.5	2.5	45.00
1967-68	•	45.9	6. r	52.00
1968-69		28.17	16.83	45.00
1969-70	•	25.44	19.56	45.00

REVOLVING FUND FOR HOUSING SCHEME

517. SHRI SITARAM JAIPURIA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal under the consideration of Government for a revolving fund for big housing scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) Yes. The Conference of Ministers of Housing, Urban Development and Town Planning, held at Bangalore in June, 1969, recommended, inter alia, the creation of a revolving fund with a corpus of Rs. 200 crores, for undertaking housing and urban development programmes in the States and Union Territories. Details have not yet been worked out.

PRIVATE CAPITAL FOR HOUSING

to Questions

518. SHRI SITARAM JAIPURIA: Will the Mirister of HFALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether there is any proposal under the consideration of Government to investigate the scope of mopping up private capital for housing; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b) The Conference of Ministers of Housing, Urban Development and Town Planning held at Bangalore in June, 1969 recommended, among other things, a survey of the current practices in the matter of utilising private capital and other resource raising devices for urban development and allied purposes in the various States. The matter is under examination.

Adulteration of Food Stuffs, Drugs Etc.

519. SARDAR D. K. JADHAV: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether Government are aware that the adulteration of food stuffs, drugs and cosmetics is on the increase in Delhi;
- (b) if so, what steps have been taken by Government to check this menace; and
- (c) what is the number of cases detected during the years 1967-68 and 1968-69?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) From the data available it cannot be said that the adulteration of foodstuffs, drugs and cosmetics is on the increase.

(b) The following steps are being taken to check this menace.

I. Prevention of Food Adulteration

(1) The Delhi Municipal Corporation has employed 8 wholetime Food Inspectors to lift samples under the Prevention of Food Adulteration Act. Besides, all Sanitary Inspectors in Delhi have been delegated the powers to act as Food Inspectors under the Act.

- (2) The Delhi Mi nicipal Gorporation have designated one Assistant Health Officer specially for implementation and co-ordination of prevention of food adulteration activitie in Delhi. All Deputy Health Officers, Assistant Health Officers and Chief Sanitary Inspectors of Municipal Corporation of Delhi, are empowered to exercise the powers of Food Inspectors.
- (3) One Municipal Prosecutor assisted by Assistant Municipal Prosecutor has been engaged exclusively by the Delhi Municipal Corporation for dealing with the cases under the Prevention of Food Adulteration Act in the Courts.
- (4) The Food Lal oratory of Municipal Corporation, Delhi, I as been fully equipped and staffed to deal with the problem.
- (5) A separate squad of Food Inspector⁸ has been appointed by the New Delhi Municipal Committee for checking food adulteration.
 - (6) Frequent raics are conducted.
- (7) A very close check is being kept on the sale of unwholes me foodstuffs exposed to dust and flies.
- (8) The Central Bureau of Investigation and the Delhi Administration review and coordinate the activities in this field.

II. Prevention of Aculteration in Drugs and Gosmetics

- (1) The Delhi Dr 1gs Control Administration has employe 8 wholetime Drug Inspectors under the Drugs and Cosmetics Act to inspect manufacturing and sale establishments of draw samples and launch prosecutions.
- (2) Two watchers have been appointed for tracing down spurious drugs.
- (3) A close liaison is being maintained with the police particularly in tracing movements of spuric as drugs.
- (4) The Administration is proposing to appoint the Analyst of the Baroda Drugs Laboratory as Government Analyst so that larger samples of drugs can be tested.
- (5) The Drug Control machinery is being expanded.

(6) It has been made mandatory on the part of dealers to buy from licensed parties and to maintain records of purchase and sales.

to Questions

(7) Arrangements have been made to associate the Central Bureau of Investigation, Ministry of Home Affairs with investigation of cases of manufacture and sale of adulterated drugs. Offences under the Drugs and Cosmetics Act have also been notified under Section 3 of the Delhi Special Police Establishment Act, 1946 for the purpose. The intention is that Police should designate officers of the rank of Inspectors and Sub-Inspectors in each zone of Delhi so that the Drugs Control Administration could requisition their help whenever needed.

(c)

1967-68 1968-69

Food Adulteration 560 818 cases.

Drugs and Cosmetics adulteration cases.

REPRESENTATION FROM THE ANDHRA
HANDLOOM WEAVERS CO-OPERATIVE
SOCIETY

520. SHRI SANDA NARAYANAPPA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received any representation regarding the difficulties being experienced by the handloom weavers' co-operatives from the Andhra Handloom Weavers' Cooperative Society; and
- (b) if so, what is the reaction of the Government thereto?

THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) Yes, Madam.

(b) No action has been considered to be necessary.

BUREAU OF PUBLIC ENTERPRISES

- 521. SHRI C. ACHUTHA MENON: Will the PRIME MINISTER be pleased to state:
- (a) whether there is any proposal under consideration of the Bureau of Public Enterprises to engage the services of independent consultants and consulting organisations; and
 - (b) if so, what are the details thereof?